

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 5**  
**CP (CAA)66/ND/2021**

**IN THE MATTER OF:**

Gsj Envo Ltd. and Goodwill Apartments Pvt. Ltd.

...

Applicant

**Order under Section 230-232**

**Order delivered on 10.06.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Amrita Sarkar, Advocate

**ORDER**

This is 2<sup>nd</sup> motion, seeking issuance of notice as well as direction for publication. Learned Counsel states that in pursuance of the order passed in 1<sup>st</sup> motion application dated 31.07.2020, the meeting of secured creditors of the demerged company was convened and the report of the Chairperson is filed in September 2020. On perusal the same is found to be on record. Learned Counsel further states that due to the pandemic lockdown and consequential circumstances as well as shifting of the office of the counsels there is delay of 139 days in filing 2<sup>nd</sup> motion petition. Learned Counsel further states that lot of employees and colleagues in the office of the counsel were in effected of Covid-19 which cause further delay. Learned Counsel requests to condone the delay and allow the 2<sup>nd</sup> motion for issuing the notices. Considering the submission made we allow the application, condone the delay of 139 days in filing 2<sup>nd</sup> motion.

In 2<sup>nd</sup> motion petition **order reserved.**

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**